

(C)



The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LI] FRIDAY, MARCH 18, 2011/PHALGUNA 27, 1932

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART-V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT TENANCY AND AGRICULTURAL LANDS LAWS (SECOND AMENDMENT) BILL, 2011.

GUJARAT BILL NO. 23 OF 2011.

A BILL

further to amend the Bombay Tenancy and Agricultural Lands Act, 1948 and the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Gujarat Tenancy and Agricultural Lands Laws (Second Amendment) Act, 2011.

Bom. LXVII of 1948. 2. In the Bombay Tenancy and Agricultural Lands Act, 1948, in section 70, in clause (o), after the word "referred", the words "by the State Government" shall be inserted.

Amendment of section 70 of Bom. LXVII of 1948.

Bom. XCIX of 1958. 3. In the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958, in section 100, in clause (19), after the word "referred", the words "by the State Government" shall be inserted.

Amendment of section 100 of Bom. XCIX of 1958.

STATEMENT OF OBJECTS AND REASONS

Section 70 of the Bombay Tenancy and Agricultural Lands Act, 1948, and section 100 of the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958 provide the duties and functions to be performed by the Mamlatdar under the Act. Clause (o) of section 70 and clause (19) of section 100 respectively of the said Acts empower the Mamlatdar to decide such other matters as may be referred to him by or under the said Acts. It has come to the notice of the State Government that the Mamlatdars under the above said clauses entertain matters after a lapse of long period which in fact they can not entertain. It is, therefore, considered necessary to restrict the powers of the Mamlatdars vested in them under the said clauses by providing that they can decide only such matters which have been referred to them by the State Government.

This Bill seeks to amend the said Acts to achieve the aforesaid objects.

Gandhinagar,
Dated the 17th March, 2011.

ANANDIBEN PATEL.

By Order and in the name of the Governor of Gujarat,

Gandhinagar.
Dated the 18th March, 2011

C. J. GOTHI,
Secretary, to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.